

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s).14620-14621/2023

[Arising out of impugned final judgment and order dated 16-11-2019 in SB No. 1711/2000 18-01-2023 in RA No. 149630/2019 passed by the High Court of Judicature at Allahabad, Lucknow Bench]

GYANESH SHUKLA

Petitioner(s)

VERSUS

CHANCELLOR UNIVERSITY OF LUCKNOW & ANR.

Respondent(s)

IA No. 110135/2023 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT

IA No. 110136/2023 - EXEMPTION FROM FILING O.T.)

Date : 04-12-2024 These matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE HRISHIKESH ROY  
HON'BLE MR. JUSTICE S.V.N. BHATTI

For Petitioner(s) Mr. Huzefa Ahemdi, Sr. Adv.  
Mr. Apoorva Tiwari, Adv.  
Mr. Rajat Singh, Adv.  
Mr. Rahul Pratap, AOR  
Mr. Sarthak Chandra, Adv.

For Respondent(s) Mr. Farrukh Rasheed, AOR  
Mr. Seraj Ahmed, Adv.  
Mr. Abu Bakr Sabbaq, Adv.  
Mr. Ashish Sharma, Adv.

UPON hearing the counsel the Court made the following  
O R D E R

1. Heard Mr. Huzefa Ahemdi, learned Senior Counsel appearing for the petitioner. Also heard Mr. Farrukh Rasheed, learned counsel appearing for the respondent - University.
2. Leave granted. Hearing be expedited.

[DEEPAK JOSHI]  
ASTT. REGISTRAR-cum-PS

[KAMLESH RAWAT]  
ASSISTANT REGISTRAR